

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 11.12.2013

OA No. 678/2013 with MA No. 415/2013

Mr. C.B. Sharma, counsel for applicant.

Mr. Anupam Agarwal, counsel for respondents.

With the consent of learned counsel for parties, the date of hearing of OA is preponed and the same is taken up for hearing today alongwith the Misc. Application filed on behalf of the applicant prying for interim relief.

Heard learned counsel for the parties on the OA as well as MA.


In compliance to the order of the Tribunal dated 10.12.2013 in MA No. 415/2013, the respondents have produced the result of the applicant in sealed cover before the Court / Tribunal. Sealed cover envelop has been opened in the court and it is found that the applicant has secured 27 marks out of 50 marks. As per the provisions of 'Advance Correction Slip No. 209' of the Indian Railway Establishment Manual Volume-I (1989 Edition), the applicant should have secured a minimum of 60% marks in the professional ability. In this case, the minimum marks required in professional ability would be 30 marks. Since the applicant has secured 27 marks only, therefore, he is not qualified in the professional ability test. Thus, the Original Application has become infructuous.

Accordingly, the Original Application is dismissed as having become infructuous.

In view of the order passed in the Original Application, the Misc. Application is disposed of.

The result of the applicant is returned back to the learned counsel for the respondents in the sealed cover.


(ARVIND ROHÉE)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER